

Central Administrative Tribunal
Principal Bench: New Delhi

(7)

O.A. No. 476/93

New Delhi this the 3rd day of November 1998

Hon'ble Shri S.R. Adige, Vice-Chairman (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Shri S.K. Malik
Draftsman Gr. III,
Central Water Commission,
Sewa Bhavan, R.K. Puram,
New Delhi-110066.
R/o F. 2606, Netaji Nagar,
New Delhi-110023.

.....Applicant
(By Advocate: Shri K.L. Bhandula)

Versus

1. Union of India,
through, Secretary to
the Govt. of India,
Ministry of Water Resources,
Shram Shakti Bhawan,
Rafi Marg,
New Delhi-110001.
2. The Chairman,
Central Water Commission,
Sewa Bhavan, R.K. Puram,
New Delhi-110066.

(By Advocate: Shri M.L. Ohri)Respondents

ORDER (Oral)

By Hon'ble Shri S.R. Adige, Vice-Chairman (A)

Heard.

Both parties agree that the judgement
dated 29.7.98 in O.A. 446/93 Shri M.S. Jethwani Vs.
U.O.I. & Ors. is fully applicable to the facts and
circumstances of the present case, and under the
circumstances respondents are directed to extend the
benefits granted by the aforesaid judgement in

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(8)

Jethwani's case (supra) to the present applicant also, within three months from the date of receipt of a copy of this order.

3. O.A. is disposed of accordingly. No costs.



(Dr. A. Vedavalli)
Member (J)



(S.R. Adige)
Vice-Chairman (A)

cc.